

**"IMPORTANT"**

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**FACOR ALLOYS LIMITED**  
 CIN L27101AP2004PLC043252  
 Regd. Office : Shreeannagar-535101, Garividi, Dist. Vizianagaram (A.P.)  
 PHONE : +91 8952 282029 FAX : +91 8952 282188  
 Corp. Office: 160 B, Western Avenue, Sainik Farms, New Delhi - 110 062  
 Email : facoralloys@facor.in; corpoffice@facor.in Website : www.facoralloys.in

**NOTICE**  
 Notice is hereby given, pursuant to Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that the meeting of the Board of Directors of the Company will be held on Thursday, the 12th August, 2021 at 160 B, Western Avenue, Sainik Farms, New Delhi - 110062 and / or through VC / OAVM, to consider and approve inter-alia the Unaudited Financial Results of the Company for the quarter ended on 30th June, 2021.  
 Pursuant to Regulation 47(2) of the above referred Regulations, the further details may be accessed on the Company's website at [www.facoralloys.in](http://www.facoralloys.in) and are also available on the website of the stock exchange at [www.bseindia.com](http://www.bseindia.com)

Date : 28.07.2021  
 Place : Delhi  
 aaamedia.in

By Order of the Board  
 For Facor Alloys Ltd.  
 Piyush Agarwal  
 Company Secretary

**BHARAT NIDHI LIMITED**  
 CIN No. U51396DL1942PLC000644  
 Regd. Office: First Floor, Express Building, 9-10, Bahadur Shah Zafar Marg, New Delhi-110 002  
 Phone No. 011-43562982, E-Mail ID - [bharatnidi1@gmail.com](mailto:bharatnidi1@gmail.com)

**NOTICE**  
**Reg: Transfer of equity shares of the Company to Investor Education & Protection Fund (IEPF)**  
 Shareholders are hereby informed that pursuant to Section 124(f) of the Companies Act, 2013, read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (IEPF Rules) as amended from time to time, all shares in respect of which dividend has not been paid or claimed by the shareholders for 7 (seven) consecutive years or more shall be transferred by the Company in the name of Investor Education and Protection Fund (IEPF) in terms of IEPF Rules. Individual notices to respective shareholders have been sent at their latest available addresses in the Company's records, inter alia, providing the details of shares liable to be transferred to IEPF for taking appropriate action.  
 The due date of transfer of shares to the IEPF is November 2, 2021. The concerned shareholders are requested to claim unclaimed dividend on or before November 2, 2021, failing which their shares shall be transferred to IEPF account without any further notice.  
 The concerned shareholders would be entitled to claim the shares back from IEPF Authority by making an application in e-form No. IEPF-5, as prescribed under the aforesaid rules and the same is available on IEPF website i.e. [www.iepf.gov.in](http://www.iepf.gov.in).  
 In case the shareholders have any queries wrt subject matter and IEPF Rules, they may send their queries to the Company at email id: [bharatnidi1@gmail.com](mailto:bharatnidi1@gmail.com) or can contact M/s Skyline Financial Services Private Limited (Registrar and Transfer Agent), D-153/A, First Floor, Okhla Industrial Area, Phase-I, New Delhi-110020, Phone: 011-40450193-97, email id: [parveen@skylinefinancial.com](mailto:parveen@skylinefinancial.com).

Date: July 28, 2021  
 Place: New Delhi

For Bharat Nidhi Limited  
 Amita Gola - Company Secretary  
 ICSI Mem. No.: F5318

**Shemaroo Entertainment Limited**  
 (CIN: L67190MH2005PLC158288)  
 Registered Office : Shemaroo House, Plot No. 18, Marol Co-Op. Industrial Estate, Off Andheri - Kurla Road, Andheri (E), Mumbai - 400 059  
 Tel : +91 - 22 - 4031 9911 Fax : +91 - 22 - 28519970 E-mail: [compliance.officer@shemaroo.com](mailto:compliance.officer@shemaroo.com)  
 Websites: [www.shemaroo.com](http://www.shemaroo.com) / [www.shemarooent.com](http://www.shemarooent.com)

**EXTRACT OF THE UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2021**

Particulars	Quarter ended		Year ended 31.03.2021 (Audited)
	30.06.2021 (Unaudited)	30.06.2020 (Unaudited)	
1. Total Income from operations	7,506	8,655	31,214
2. Net Profit for the period (before Tax, Exceptional and/ or Extraordinary items)	(139)	(1,328)	(2,212)
3. Net Profit for the period before tax (after Exceptional and/ or Extraordinary items)	(139)	(1,328)	(2,212)
4. Net Profit for the period after tax (after Exceptional and/ or Extraordinary items)	(136)	(1,281)	(2,148)
5. Total Comprehensive Income for the period (Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax))	(136)	(1,297)	(2,054)
6. Equity Share Capital (Face Value Rs 10 each)	2,718	2,718	2,718
7. Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	54,912
8. Earning Per Share of Rs 10 each (before and after extraordinary items)			
Basic:	(0.50)	(4.77)	(7.90)
Diluted:	(0.50)	(4.77)	(7.90)

**Notes:**

- The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on July 27, 2021.
- The above is an extract of the detailed format of the Consolidated and Standalone Financial Results for the quarter ended June 30, 2021 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Financial Results are available on the websites of the Company, National Stock Exchange of India Limited and BSE Limited at [www.shemarooent.com](http://www.shemarooent.com), [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com), respectively.
- Additional Information on Standalone Financial Results is as below:

Particulars	Quarter ended		Year ended 31.03.2021 (Audited)
	30.06.2021 (Unaudited)	30.06.2020 (Unaudited)	
Income from operations	7,258	8,399	30,518
Profit before tax	(99)	(1,332)	(1,949)
Profit after tax	(96)	(1,286)	(1,925)

By Order of the Board  
 For Shemaroo Entertainment Limited

Hiren U. Gada  
 CEO & CFO  
 (DIN-01108194)

Place : Mumbai  
 Date : July 28, 2021

**L&T Mutual Fund**  
 6<sup>th</sup> Floor, Brindavan, Plot No. 177 call 1800 2000 400  
 C. S. T. Road, Kalina email investor.line@lntmf.co.in  
 Santacruz (East), Mumbai 400 098 www.ltfs.com

**L&T Financial Services Mutual Fund**

**NOTICE (No. 26 of FY. 2021-2022)**

Notice is hereby given that in accordance with Regulation 54 of Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 read with SEBI circular no. SEBI/HO/IMD/DF2/CIR/P/2018/92 dated June 5, 2018, the Annual Report and Abridged Annual Report of the schemes of L&T Mutual Fund ("the Fund") for the year ended March 31, 2021 have been hosted on the website of the Fund viz. [www.ltfs.com](http://www.ltfs.com) and on the website of AMFI viz. [www.amfindia.com](http://www.amfindia.com).

- Investors can request for physical/ soft copy of Annual Report or Abridged Annual Report through any of the following means:
- SMS: Send SMS to 567678080 from investor's registered mobile number. SMS format "LTMFARE <Space>Folio no for soft copy and LTMFARP <Space>Folio no for physical copy.
  - Telephone: - Give a call at our toll free no. at 1800 2000 400 & 1800 4190 200
  - Email: - Send an email to investor.line@lntmf.co.in
  - Letter: - Submit a letter at any of the AMC Offices or CAMS investor Service Centres, details available at [www.ltfs.com](http://www.ltfs.com)

Investors/ Unit holders are requested to take note of the aforesaid.

For L&T Investment Management Limited  
**CIN: U65991MH1996PLC229572**  
 (Investment Manager to L&T Mutual Fund)

Sd/-  
 Authorised Signatory

**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

This is a public announcement for information purposes only and is not a prospectus announcement and does not constitute an invitation or offer to acquire, purchase or subscribe to securities.  
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**PUBLIC ANNOUNCEMENT**

**S.J.S. ENTERPRISES LIMITED**

S.J.S. Enterprises Limited (the "Company") was originally incorporated as a partnership firm in the name of "SJS Enterprises" pursuant to a deed of partnership dated June 10, 1987. Subsequently, pursuant to a deed of co-partnership dated March 25, 2005 and a certificate of incorporation dated June 21, 2005 issued by the Registrar of Companies, Karnataka at Bangalore (the "RoC"), SJS Enterprises was registered as a private limited company under the Companies Act, 1956 under Part IX of the Companies Act, 1956 in the name of "S.J.S. Enterprises Private Limited". Subsequently, our Company was converted into a public limited company, as approved by our Shareholders pursuant to a resolution dated April 28, 2021 and a fresh certificate of incorporation dated June 4, 2021 was issued by the RoC, consequent upon conversion, recording the change in the name of our Company to "S.J.S. Enterprises Limited". For details of change in the name and Registered and Corporate Office of our Company, see "History and Certain Corporate Matters" on page 146 of the draft red herring prospectus dated July 27, 2021 (the "DRHP") filed with the Securities and Exchange Board of India ("SEBI") on July 28, 2021.

Registered and Corporate Office: Sy No 28/P16 of Agra Village and Sy No 85/P6 of B.M Kaval Village, Kengeri Hobli, Bangalore 560 062, Karnataka, India.  
 Contact Person: Thabraz Hushain W., Company Secretary and Compliance Officer; Tel: +91 80 6194 0777; E-mail: [compliance@sjsindia.com](mailto:compliance@sjsindia.com); Website: [www.sjsindia.com](http://www.sjsindia.com)  
 Corporate Identity Number: U51909KA2005PLC036601

**OUR PROMOTERS: EVERGRAPH HOLDINGS PTE. LTD. AND K.A. JOSEPH**

INITIAL PUBLIC OFFER OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF COMPANY FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE THROUGH AN OFFER FOR SALE OF UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹ 8,000.00 MILLION ("OFFER" OR "OFFER FOR SALE") BY THE SELLING SHAREHOLDERS, COMPRISING OF UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹ 6,880.00 MILLION BY EVERGRAPH HOLDINGS PTE. LTD. AND UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹ 1,120.00 MILLION BY K.A. JOSEPH.

THE FACE VALUE OF EQUITY SHARES IS ₹ 10 EACH. THE OFFER PRICE IS [•] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT SHALL BE DECIDED BY OUR COMPANY AND SELLING SHAREHOLDERS IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS AND WILL BE ADVERTISED IN [•] EDITIONS OF [•], AN ENGLISH NATIONAL DAILY NEWSPAPER, [•] EDITIONS OF [•], A HINDI NATIONAL DAILY NEWSPAPER AND REGIONAL EDITION OF [•], A KANNADA NEWSPAPER, KANNADA BEING THE REGIONAL LANGUAGE OF KARNATAKA, WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED, WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES" FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Managers and at the terminals of the Syndicate Members and by intimation to the Designated Intermediaries and the Sponsor Bank, as applicable.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations and through the Book Building Process, wherein not more than 50% of the Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs"), the "QIB Portion", provided that our Company and the Selling Shareholders may, in consultation with the Book Running Lead Managers, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders ("RIBs") in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA accounts, and UPI ID in case of RIBs using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 304 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of Equity Shares and has filed the DRHP with SEBI on July 28, 2021. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for period of at least 21 days, from the date of filing of the DRHP, by hosting it on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE at [www.bseindia.com](http://www.bseindia.com), NSE at [www.nseindia.com](http://www.nseindia.com), the websites of the BRLMs i.e. Axis Capital Limited at [www.axiscapital.co.in](http://www.axiscapital.co.in); Edelweiss Financial Services Limited at [www.edelweissfin.com](http://www.edelweissfin.com) and IIFL Securities Limited at [www.iiflcap.com](http://www.iiflcap.com). Our Company hereby invites the public to give comments on the DRHP filed with SEBI with respect to disclosures made therein. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLMs at their respective addresses mentioned below. All comments must be received by our Company or the BRLMs and/or the Company Secretary and Compliance Officer on or before 5:00 p.m. on the 21<sup>st</sup> day from the aforesaid date of filing the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to "Risk Factors" on page 24 of the DRHP.

Any decision whether to invest in the Equity Shares described in the DRHP may only be made after a red herring prospectus for the same has been filed with the RoC and must be made solely on the basis of such red herring prospectus. The Equity Shares, when offered, through the red herring prospectus, are proposed to be listed on BSE and NSE.

For details of the share capital and capital structure of the Company and the names of the signatories to the memorandum and the number of shares subscribed for by them of the Company, see "Capital Structure" beginning on page 72 of the DRHP. The liability of the members of our Company is limited.

For details of the main objects of the Company as contained in the Memorandum of Association, see the chapter titled "History and Certain Corporate Matters" beginning on page 146 of the DRHP.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE OFFER	
<b>AXIS CAPITAL</b>	<b>Edelweiss</b> ideas create, values protect	<b>IIFL SECURITIES</b>	<b>LINK Intime</b>
<b>Axis Capital Limited</b> 1 <sup>st</sup> floor, Axis House, C-2 Wadia International Centre, P.B. Marg, Worli Mumbai 400 025 Maharashtra, India Tel: +91 22 4325 2183 E-mail: <a href="mailto:sjs_ipo@axiscap.in">sjs_ipo@axiscap.in</a> Website: <a href="http://www.axiscapital.co.in">www.axiscapital.co.in</a> Investor grievance e-mail: <a href="mailto:complaints@axiscap.in">complaints@axiscap.in</a> Contact Person: Pratik Pednekar SEBI Registration No.: INM000012029	<b>Edelweiss Financial Services Limited</b> 6 <sup>th</sup> Floor, Edelweiss House, Off CST Road, Kalina Mumbai 400 098 Maharashtra, India Tel: +91 22 4009 4400 E-mail: <a href="mailto:sjs_ipo@edelweissfin.com">sjs_ipo@edelweissfin.com</a> Investor grievance e-mail: <a href="mailto:customerservice.mb@edelweissfin.com">customerservice.mb@edelweissfin.com</a> Website: <a href="http://www.edelweissfin.com">www.edelweissfin.com</a> Contact Person: Malay Shah SEBI Registration No.: INM0000010650	<b>IIFL Securities Limited</b> 10 <sup>th</sup> Floor, IIFL Centre, Kamala City, Senapati Bapat Marg, Lower Parel (West) Mumbai 400 013 Maharashtra, India Tel: +91 22 4646 4600 E-mail: <a href="mailto:sjs_ipo@iiflcap.com">sjs_ipo@iiflcap.com</a> Investor grievance e-mail: <a href="mailto:ig_ib@iiflcap.com">ig_ib@iiflcap.com</a> Website: <a href="http://www.iiflcap.com">www.iiflcap.com</a> Contact Person: Ujjwal Kumar/ Dhruv Bhagwat SEBI Registration No.: INM000010940	<b>Link Intime India Private Limited</b> C 101, 247 Park, L.B.S. Marg, Vikhroli (West) Mumbai 400 083 Maharashtra, India Tel: +91 22 4918 6200 E-mail: <a href="mailto:sjs_ipo@linkintime.co.in">sjs_ipo@linkintime.co.in</a> Website: <a href="http://www.linkintime.co.in">www.linkintime.co.in</a> Investor grievance e-mail: <a href="mailto:sjs_ipo@linkintime.co.in">sjs_ipo@linkintime.co.in</a> Contact Person: Shanti Gopalakrishnan SEBI Registration No.: INR000004058

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For S.J.S. ENTERPRISES LIMITED  
 On behalf of the Board of Directors  
 Sd/-  
 Company Secretary and Compliance Officer

S.J.S. ENTERPRISES LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations to make an initial public offer of its Equity Shares and has filed the DRHP with SEBI on July 28, 2021. The DRHP is available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in) as well as on the websites of the Stock Exchanges i.e. BSE at [www.bseindia.com](http://www.bseindia.com), NSE at [www.nseindia.com](http://www.nseindia.com) and websites of the BRLMs i.e. Axis Capital Limited at [www.axiscapital.co.in](http://www.axiscapital.co.in); Edelweiss Financial Services Limited at [www.edelweissfin.com](http://www.edelweissfin.com) and IIFL Securities Limited at [www.iiflcap.com](http://www.iiflcap.com). Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see "Risk Factors" of the red herring prospectus, when available. Potential investors should not rely on the DRHP for any investment decision. Specific attention of the investors is invited to "Risk Factors" beginning on page 24 of the DRHP.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended ("Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States or to, or for the account or benefit of, U.S. persons (as defined in Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States to non-U.S. persons in offshore transactions in reliance on Regulation S under the Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. There will be no public offering in the United States.

CONCEPT

**PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT TO THE PUBLIC SHAREHOLDERS OF**

**INTELLIVATE CAPITAL ADVISORS LIMITED**  
 Corporate Identification Number: L67190MH2011PLC214318  
 Registered Office: 1104, A Wing, Naman Midtown 11<sup>th</sup> Floor Senapati Bapat Marg, Prabhadevi Mumbai - 400 013, Maharashtra, India.  
 Tel No.: (022) 2439 1933; Fax No.: (022) 2403 1691;  
 Website: [www.intellivatecapitaladvisors.in](http://www.intellivatecapitaladvisors.in) E-mail: [secretarial@intellivatecapital.com](mailto:secretarial@intellivatecapital.com)

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement ("Advertisement") is being issued by CapitalSquare Advisors Private Limited ("Manager to the Offer"), for and on behalf of Satyanarayana Reddy Garlapati ("Acquirer 1"), Sukumar Reddy Garlapati ("Acquirer 2"), and Sumathi Infratech Private Limited ("Acquirer 3") (hereinafter collectively referred to as "Acquirers") pursuant to the provisions of Regulation 18 (7) of the Securities Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations"), in respect of the Open Offer to acquire up to 96,26,991 (Ninety-Six Lakhs Twenty-Six Thousand Nine Hundred and Ninety-One) fully paid-up equity shares of Re. 1.00/- (Rupee One Only) ("Equity Shares") each representing 31.00% of the total equity and voting share capital of Intellivate Capital Advisors Limited ("ICAL" or the "Target Company"), at a price of Re. 1.70/- (Rupee One and Seventy Paise Only) per Equity Share ("Offer Price") payable in cash ("Open Offer").

This Advertisement is to be read in conjunction with the Public Announcement dated Tuesday, June 15, 2021 ("PA") and the Detailed Public Statement dated Thursday, July 17, 2021, which was published on Friday, June 18, 2021, in Financial Express (English daily) (All India Edition), Sansatta (Hindi daily) (All India Edition) and Mumbai Lakshadweep (Marathi daily) (Mumbai Edition) ("DPS").

- Offer Price:** The Offer Price is Re. 1.70/- (Rupee One and Seventy Paise Only) per Equity Share payable in cash. There has been no revision in the Offer Price;
  - Recommendations of the Committee of Independent Directors:** The Committee of Independent Directors of the Target Company ("IDC") has opined that the Offer Price of Re. 1.70/- (Rupee One and Seventy Paise Only) is fair and reasonable in accordance with SEBI (SAST) Regulations. Further, the IDC has published its recommendation on Wednesday, June 23, 2021, in the same newspapers in which the aforesaid Detailed Public Statement was published;
  - This Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations;
  - Purva Share Registry (India) Private Limited, Registrar to the Offer, has confirmed that the Letter of Offer to the Public Shareholders of the Target Company whose names appear as on the Identified Date i.e., Thursday, 15 July, 2021, have been dispatched through speed post on Tuesday, July 20, 2021. Additionally, the electronic dispatch of Letter of Offer to those Public Shareholders who have registered their Email-ID with the depositories has been completed on Wednesday, July 21, 2021;
  - Please note that a copy of Letter of Offer (including Form of Acceptance-cum-Acknowledgement) is also available on SEBI's website at [www.sebi.gov.in](http://www.sebi.gov.in), Manager to the Offer's website at [www.capitalsquare.in](http://www.capitalsquare.in), and BSE Limited's website at [www.bseindia.com](http://www.bseindia.com);
  - Public Shareholders are required to refer to the section titled "Procedure for Acceptance and Settlement of the Offer" beginning on page 19 of the Letter of Offer in relation to the procedure for tendering their Equity Shares in the Open Offer;
- Instruction for Public Shareholders**
- In case the Equity Shares are held in physical form**  
 Public Shareholders holding Equity Shares in physical form may participate in this Open Offer by approaching their Selling Broker by providing relevant information and documents as mentioned in Paragraph 7.9. of the Letter of Offer along with Form SH-4.
  - In case the Equity Shares are held in demat form**  
 Public Shareholders holding the Equity Shares in demat form may participate in this Open Offer by approaching their Selling Broker and tender their Equity Shares in Open Offer as per the procedure as mentioned in Paragraph 7.10 of the Letter of Offer along with other details.
- We have incorporated the details of violation by the Target Company for late/non-compliance of provisions of SEBI (LODR) Regulations under Paragraph 4.7. of the Letter of Offer. Further, we have made disclosure with respect to existing Promoter(s) and Promoter(s) Group of the Target Company for having failed to make disclosures under Regulation 31 of the SEBI (SAST) Regulations under Paragraph 4.11. of the Letter of Offer;
  - All the observations received from Securities and Exchange Board of India vide letter bearing reference number 'SEBI/HO/CFD/DCR3/OWP/2021/151111' dated Tuesday, 13 July, 2021, duly in terms of Regulation 16 (4) of the SEBI (SAST) Regulations upon submission of Draft Letter of Offer are duly incorporated in the Letter of Offer;
  - There are no other material updates in relation to this Open Offer since the date of the Public Announcement, save as otherwise disclosed in the Detailed Public Statement, and the Letter of Offer. As on the date of this Advertisement and in the best of knowledge of the Acquirers, there are no statutory approvals required to be implemented by them to complete this Open Offer;

**10. Schedule of Activities:**

Activities	Original Schedule		Revised Schedule	
	Date	Day	Date	Day
Date of the Public Announcement	June 15, 2021	Tuesday	June 15, 2021	Tuesday
Last date of publication of Detailed Public Statement in newspapers	June 22, 2021	Tuesday	June 22, 2021	Tuesday
Last date of filing of the Draft Letter of Offer with SEBI	June 29, 2021	Tuesday	June 29, 2021	Tuesday
Last date of Public Announcement for Competing Offer	July 13, 2021	Tuesday	July 13, 2021	Tuesday
Last Date for receiving comments from SEBI on the Draft Letter of Offer (In the event SEBI has not sought clarification or additional information from the Manager to the Offer)	July 20, 2021	Tuesday	13 July, 2021**	Tuesday
Identified Date*	July 23, 2021	Friday	15 July, 2021	Thursday
Last date by which Letter of Offer will be dispatched to the Public Shareholders whose name appears on the register of members on the Identified Date	July 30, 2021	Friday	23 July, 2021	Friday
Last date by which committee of the Independent Directors of the Target Company shall give its recommendation to the Public Shareholders of the Target Company for this Offer	August 04, 2021	Wednesday	28 July, 2021	Wednesday
Last date for revising the Offer Price / Offer Size	August 05, 2021	Thursday	29 July, 2021	Thursday
Offer Opening Public Announcement	August 05, 2021	Thursday	29 July, 2021	Thursday
Date of commencement of Tendering Period (Offer Opening Date)	August 06, 2021	Friday	30 July, 2021	Friday
Date of closing of Tendering Period (Offer Closing Date)	August 23, 2021	Thursday	12 August, 2021	Thursday
Date by which all requirements including payment of consideration would be completed	September 06, 2021	Monday	30 August, 2021	Monday

\*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirers and the parties to the SPA) are eligible to participate in this Open Offer any time before the closure of this Open Offer.

\*\*Actual date of receipt of SEBI's final observations;

- The Acquirers accept full responsibility for the information contained in this Advertisement and for the fulfillment of their obligations laid down in the SEBI (SAST) Regulations. A copy of this Advertisement shall also be available on website of the SEBI at [www.sebi.gov.in](http://www.sebi.gov.in) and Manager to the Offer at [www.capitalsquare.in](http://www.capitalsquare.in);
- The capitalized terms used in this Advertisement shall have the meaning assigned to them in the Letter of Offer, unless otherwise specified.

**Issued by the Manager to the Offer**

**CAPITALSQUARE**  
 Teaming together to create value

**CAPITALSQUARE ADVISORS PRIVATE LIMITED**  
 208, 2<sup>nd</sup> Floor, AARFEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai-400 093, Maharashtra, India.  
 Tel: +91-22-6684 9999 +91 98742 83532;  
 Website: [www.capitalsquare.in](http://www.capitalsquare.in)  
 Email id: [tannoy.banerjee@capitalsquare.in](mailto:tannoy.banerjee@capitalsquare.in) / [mb@capitalsquare.in](mailto:mb@capitalsquare.in)  
 Contact Person: Mr. Tannoy Banerjee  
 SEBI Registration No.: INM000012219

On behalf of the Acquirers  
 Sd/-  
 Sumathi Infratech Private limited

Date: Wednesday, July 28, 2021  
 Place: Mumbai